

**HIGH COURT OF SIKKIM
GANGTOK**

No. 30/HCS

Date: 02-07-2024

N-O-T-I-F-I-C-A-T-I-O-N

In partial supersession of the Notification No.63/HCS dated 20.02.2024 issued by the High Court of Sikkim, the requirement of presenting or submitting bills of hotel accommodation charges is hereby dispensed with. Consequently, the words "*Daily Allowance outside Sikkim inclusive of Hotel Accommodation charges*" appearing therein shall be read as "*Daily Allowance outside Sikkim inclusive of Accommodation Charges*".

Further, the benefit is also extended to Judicial Officers deputed/posted in the High Court registry and the Officer on Special Duty to the Hon'ble, the Chief Justice, High Court of Sikkim *w.r.e.f.* 01.01.2024, so long as their deputation/posting as such continues.

This Notification shall be deemed to have come into force *w.r.e.f.* 01.01.2024.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General

Memo No.: 4357-58/HCS
Date: 02-07-2024
Copy to:

1. The Accounts Section, High Court of Sikkim.
2. Dedicated Pay & Accounts Extension Office, High Court of Sikkim.
3. File and
4. Guard file.


02/07-24
Joint Registrar